

12-11-97

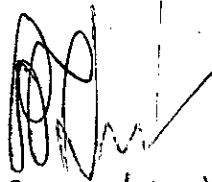
M-G.S. Wadia, Counsel for applicant.

M.R.K. Shetty, Counsel for respondents.

M. Wadia, Id. Counsel for applicant
submits that he has not received
instructions from the applicant and
hence he can not go on with the case.

It is sufficiently old matter and has
come up for final hearing, and
hence the application is dismissed
for non-prosecution. NO costs.

~ If /



(P.P. Suvastava)
u/s



(R.G. Vaidyanatha)
V.C.

Order made by the Court on 11/12/97
to A, (s)
on 11/12/97

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15/12/97